

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 119/2005
OA 3010/2004

New Delhi this the 11th day of May, 2005

**Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)**

Shri D.D.Khurana,
R/0 A-23, Ashoka Apartments,
Plot No.8, Sector 12,
Dwarka, New Delhi-110075

Petitioner

(Petitioner present in person)

VERSUS

1. Shri Ajay Vikram Singh,
Secretary to the Govt. of India,
Ministry of Defence,
South Block, New Delhi-110011.
2. Mrs. Malati K.Kumar,
Director General,
Defence Estates, Ministry of Defence,
West Block, 4, R.K.Puram.,
New Delhi.
3. Shri K.C.Gupta,
Defence Estates Officer,
Agra Circle, 116, The Taj Road,
Agra Cantt (UP).
4. Controller of Defence Accounts (Army),
Meerut Cantt (UP)

.Respondents

(By Advocate Mrs. P.K.Gupta proxy for
Shri H.K.Gangwani)

O R D E R (ORAL)

(Hon'ble Mr. V.K.Majotra, Vice Chairman (A))

OA 3010/2004 was disposed of vide order dated 16.12.2004 with the following observations/directions to the respondents.

“Accordingly respondents are directed to consider the representation made by the applicant dated 26.6.2004, which is Annexure A-8 to the OA, and decide upon it by passing a reasoned and speaking order keeping in view the aforementioned office memorandum dated 2.5.1994 within a period of two months from the date